

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 153 of 2016**

**Dated : 03<sup>rd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of :**

**UJVN Ltd., Dehradun ...Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Himanshu Shekhar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raghu Vamsy for R-1

Mr. Shashank Pandit for  
Mr. Pradeep Misra for R-2

**ORDER**

Learned counsel for Respondent No.2 states that Respondent No.2 does not wish to file any reply. State Commission has already filed its reply. Learned counsel for the appellant seeks a week's time to file written submissions. He may file the same on or before 11.11.2016 after serving copy on the other side.

Since all the respondents have appeared, the requirement of filing affidavit of service is waived.

If the written submissions are filed by the appellant on or before 11.11.2016, list the matter for hearing on **24.11.2016**.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*